

**Ministry of Consumer Affairs and Public distribution,
Department of Public Distribution, [Statistical Investigators
(Grade-II)], Recruitment Rules, 1999**

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**Ministry of Consumer Affairs and Public distribution,
Department of Public Distribution, [Statistical Investigators
(Grade-II)], Recruitment Rules, 1999**

G.S.R. 22.-In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Ministry of Food and Civil Supplies, (Department of Civil Supplies), Statistical Investigator (Grade-II) Recruitment Rules, 1987 except as respects things done or omitted to have been done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Statistical Investigators (Grade-II) under the Ministry of Consumer Affairs and Public Distribution, (Department of Public Distribution), namely :-

1. Short title and commencement :-

(1) These Rules may be called the Ministry of Consumer Affairs and Public distribution, Department of Public Distribution, [Statistical Investigators (Grade-II)], Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the official gazette.

2. Number, Classification and Scale of Pay :-

The number of said post, its classification and the scale of pay attached thereto shall be as specified in column 2 to 4 of the Schedule annexed to these Rules.

3. Method of recruitment, age limit and other Qualifications

:-

The method of recruitment to the said post. age limit, qualifications and other matters connected thereto shall be as specified in Column 5 to 14 of the Schedule aforesaid.

4. Disqualification :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post;

Provided that the Central Government may, if satisfied, that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule. --

5. Power to relax :-

Where the Central Government is of opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations. relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time to this regard.

SCHEDULE 1

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Name of the post	No. of	Classification	Scale of Pay	Whether	Age limit for direct
	posts			selection-cum-	recruitment
				seniority or	

				selection by	
				merit post or	
				non- selection	
1	2	3	4	5	6
Statistical Investigator	Two*	General Central	Rs. 4500- 125-	Not	Not exceeding 25 years
(Grade-II)		Service Group	7000.	applicable	(Relaxable for Government
		'C' (Non-			servants upto 5 years in
		gazetted & Non-			accordance with the instructions
		ministerial)			or order issued by the
					Central Government.)
*Subject to variation dependent on workload.					
					Note : The crucial date for
					determining the age limit
					shall be the closing date for
					receipt of applications from
					candidates in India (other
					than those in Andaman and
					Nicobar Islands and Lakshadweep).